

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 206- IA 711 of 2021
ITEM No 207- IA 07 of 2022
ITEM No 208- IA 763 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..02/11/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant/ RP	: Mr. Nipun Singhvi, Adv. a/w. Mr. Vishal Dave, Adv. : Mr. Kunal Vaishnav, Adv.
For the Respondent	: Mr. Virender Ganda, Sr. Adv, Ms. Akanksha Mathur, Adv. Ms. Sreemantini Mukherjee, Adv. Mr. Vikas Mishra, Adv. Mr. Kartik Nagar Katti, Adv. Mr. Varun Ahuja, Adv.
For the RP	: Mr. Jaimin Dave, Adv.
For the CoC	: Mr. Krishnendu Datta, Sr. Adv. Mr. Rajeev Aggarwal, Adv. Mr. Tanuj Sud, Adv. Mr. Ajay Kumar, Adv. Ms. Stuti Vatsa, Adv. Ms. Harshita Ahluwalia, Adv. for Omkara Assets Reconstruction Private Limited

ORDER

IA 711 of 2021

Learned Counsel for the applicant states that applicant is sent under CIRP on 18.10.2022, and seeks time to take appropriate steps to amend the application to bring IRP/ RP on record to prosecute this application. Let appropriate amendment application be filed.

List on 21.12.2022.

IA 07 of 2022

Pleadings are complete.

Learned Counsel for the applicant states that they do not wish to file rejoinder. Learned Counsel for RP/ Respondent states that the arguing counsel is not available and seeks adjournment.

List on 21.12.2022.

IA 763 of 2022

Due to the internet and connectivity issue the video conferencing hearing cannot be conducted. Learned Sr. Counsel Mr. Ganda further states that they have considered the order passed in State Tax Officer Vs. Rainbow Papers Limited Appeal No. 2568 of 2020, and there will not be any effect of the said judgment on this plan since there are no Government dues payable.

List on 04.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**